

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 725/MP/2020

- Subject : Petition under Section 79 of the Electricity Act, 2003 and Regulation 24 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for renewable energy generation) Regulations, 2010 and in compliance to the Commission's order dated 27.1.2020 in Petition No. 61/MP/2019, whereby POSOCO was directed to file Petition before the Commission with all the facts of the case for the Commission to take the appropriate action.
- Date of Hearing : 30.7.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : National Load Despatch Centre
- Respondents : Weizmann Limited and 3 Ors.
- Parties Present : Shri Kailash Chang Saini, POSOCO
Shri Gajendra Singh Vasava, POSOCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed in compliance of the order of the Commission dated 27.1.2020 in Petition No. 61/MP/2019, wherein the Petitioner was directed to file a Petition before the Commission with all relevant facts of the case to take appropriate action. The representative of the Petitioner mainly submitted the following:

(a) Vide order dated 27.1.2020, the Petitioner was directed to investigate and prepare a report on the matter of wilful misconduct and suppression of material information by Weizmann Limited. Accordingly, the Petitioner has prepared its report and has furnished the same along with the instant Petition to take an appropriate view.

(b) Weizmann Ltd., in its e-mail dated 24.4.2020, has itself accepted and admitted its mistake and has stated that it was done unintentionally. It has also been admitted that the fact of name change was unfortunately and inadvertently not informed to the relevant agencies within the prescribed time and that the administrative oversight continued even while renewing the Renewable Energy Certificates. It has also been stated that the same was not done with any intent

to mislead the agencies or otherwise and that it has commenced disciplinary proceedings against the concerned persons of its organisation.

3. In response to a query of the Commission as to whether the copy of the report has been served on Respondent No.1, the representative of the Petitioner replied in negative.
4. After hearing the representative of the Petitioner, the Commission ordered as under:
 - a) Admit. Issue notice to the Respondents;
 - b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 20.8.2021 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 3.9.2021; and
 - c) Parties to comply with above direction within the specified timeline and no extension of time shall be granted.
5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**